MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 27/AM12 HELD ON 01.11.2011 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri D.K Singh	Addl. DG
2.	Shri V.K. Gupta	Addl. DG
3.	Dr. L.B.S. Singhal	Jt. DGFT
4.	Dr. Rajiv Arora	Jt. DGFT
5.	Shri A.K. Singh	Jt. DGFT
6.	Shri R.S. Ratna	Jt. DGFT
7.	Shri.Hardeep Singh	Jt.DGFT
8.	Smt. Subhra	Jt. DGFT
9.	Smt. Vibha Bhalla	Jt. DGFT
10.	Shri A. Mishra	Stats Advisor
11.	Shri D.C. Sharma	Stats Advisor
12.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.01. M/s.Sun Plast Mumbai
F.No. 01/60/162/690/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of Advance Authorization no.0310458126 dt.17.01.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.02. M/s. GHCL Ltd, Valsad
F.No. 01/60/162/672/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 2 advance authorizations no.0310421938 dt.5.3.2007 and 0310426378 dt.11.4.2007 for regularization purpose.

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.03. M/s. BHEL Jhansi
F.No. 01/60/162/654/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0610014562 dt.10.11.2008.

The committee noted the request and it was decided to check the number of days taken by RA to grant invalidation letter and inordinate delay, if any, and then place the request before PRC with facts.

Case No.04. M/s. Gorebros Exports Pvt. Ltd, New Delhi
F.No. 01/60/162/1691/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of duplicate DEPB no. 0510285117 dt. 4.3.2011 issued in lieu of lost DEPB no.0510238097 dt.17.3.2009.

The committee decided to revalidate advance authorization no. 0510285117 dt. 4.3.2011 issued in lieu of lost DEPB no.0510238097 dt.17.3.2009 for two months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No.05. M/s. Poddar Tyres Ltd, Mumbai
F.No. 01/60/162/569/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of DFRC no.3010045467 dt. 03.01.2006, 2) 3010046716 dt.30/3/2006, and 3) 3010048464 dt.31.7.2006.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.06. M/s. Enzal Chemicals (India) Ltd, Mumbai

F.No. 01/60/162/413/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation/EOP extension of License no.031039122 dt. 24.12.04 and 0310354832 dt. 7.11.2005 for clubbing purpose.

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.07. M/s.Kopran Ltd, Mumbai
F.No. 01/60/162/704/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for extension of EOP of advance authorization no.0310440685 dt.24.8.2007 and 0310439652 dt.16.8.2007 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorizations for five months upto 31.7.2008 i.e. total 11 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.08. M/s.Alembic Ltd, Vadodara
F.No. 01/60/162/840/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for acceptance of Shipping Bill without file number under DFIA no. 3410021842 dt.16.7.08.

The Committee noted the request and decided that any evidence that can substantiate the co-relation of the exports made under DFIA may be considered for export obligation subject to verification by Regional Authority.

Case No.09. M/s.Medreich Ltd, Bangalore
F.No. 01/60/162/268 to 275/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- EOP extension for regularization of 8 advance authorizations nos.

i) 0710030548 dt. 28.06.2004
ii) 0710030473 dt. 25.06.2004
iii) 0710032292 dt. 06.09.2004
iv) 0710018020 dt. 23.12.2002
v) 0710024524 dt. 09.10.2003
vi) 0710024745 dt. 21.10.2003
vii) 0710024956 dt. 29.10.2003
viii) 0710019677 dt. 12.03.2003

The Committee noted the request and decided that in case the firm has paid the custom duty with interest, the case could be regularised as per FTP provisions and if there is any issue which still requires policy relaxation, then the same may be referred to the notice of Policy Relaxation Committee.

Case No.10. M/s.DSM Anti Infectives India Ltd, Punjab
F.No. 01/60/162/592/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 3 advance license issued under PC 9 (1) 2210008874 dt.28.4.09 (2) 2210008422 dt.27.11.08 (3) 2210008424 dt.27.11.2008.

The committee noted that there was no import made in Advance Authorization no. 2210008874 dt.28.4.09 and therefore the conditions of pre-import may be checked.
Case No.11. M/s.Geltec Pvt. Ltd., Mumbai
F.No. 01/60/162/61/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for extension of EOP of advance authorization no.0310442246 dt.07.09.2007

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.12. M/s.Jindal Poly Films Limited New Delhi

F.No. 01/60/162/677/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 3 Annual Advance Authorization nos. 0510096846 dt.22.7.03 (2) 0510136637 dt. 27.08.2004 and 3) 0510266545 dt.21.6.10.

The Committee noted the request of the firm and decided to reject as the gap between the above authorizations is substantial.

Case No.13. M/s.Kopran Ltd, Mumbai
F.No. 01/60/162/703/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for EOP of Advance Authorization no.0310200932 dt.8.5.2003.

The Committee decided to grant extension for 9 months beyond the permitted 30 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.14. M/s.SAS International, Tamil Nadu
F.No. 01/60/162/692/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing & redemption of 9 Advance Authorizations no.

1. 0410066092 dt. 10.01.2005
2. 0410086086 dt. 01.12.2005
3. 0410093733 dt. 08.02.2008
4. 0410088234 dt. 13.03.2007
5. 0410097080 dt. 09.07.2008
6. 0410099015 dt. 06.10.2008
7. 0410088236 dt. 13.03.2007
8. 0410094650 dt. 20.03.2008
9. 0410095277 dt. 16.04.2008

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt.

13.10.2011, the committee decided to club the authorizations at sl. nos. 1, 2, 4 and 7 as they have been issued with an overlap in the validity period in a span of 3 years and same is the case with authorizations at sl. no. 3, 5, 6, 8 and 9 and therefore, decided to club advance authorization nos. 0410066092 dt. 10.01.2005, 0410086086 dt. 01.12.2005, 0410088234 dt. 13.03.2007 and 0410088236 dt. 13.03.2007 **(Block 1)** and advance authorization nos 0410093733 dt. 08.02.2008, 0410097080 dt. 09.07.2008, 0410099015 dt. 06.10.2008, 0410094650 dt. 20.03.2008 and 0410095277 dt. 16.04.2008 separately **(Block 2)** for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.15. M/s.DSM Anti Infectives India Ltd, Punjab
F.No. 01/60/162/587/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 2 advance license no.2210006358 dt.10.1.2007 and 2210006468 dt.2.2.2007.

The Committee noted the request and decided to re-examine the conditions of PC-9 and the relaxation required for policy relaxation.
Case No.16. M/s. DSM Anti Infectives India Ltd, Punjab
F.No. 01/60/162/705/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 4 advance license no.2210005756 dt.11.7.06 2.2210006954 dt.7.8.07 3. 2210005796 dt.18.7.06 4. 2210005811 dt.24.7.2006.

The Committee noted the request and decided to re-examine the conditions of PC-9 and the relaxation required for policy relaxation.

Case No.17. M/s. Hindustan Zinc Ltd, Rajasthan
F.No. 01/60/162/708/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of 6 DEPB licenses.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.18. M/s.Ultra Tech Cement Mumbai
F.No. 01/94/180/215/(SEZ supplies-DEPB/AM-11/PC-
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- DEPB claims for supply to SEZs.

Deferred.

Case No.19. M/s.Vishal Enterprises, Surat
F.No. 01/60/162/252/AM12/V-14/IC
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject: - Import of Ornamental Live Fishes for Stock and sales purpose.

The Committee noted that no objection certificate has been provided by D/o AHD&F for import of 75,000 Nos. Live Ornamental Fishes. In view of this, PRC considered the request of the applicant for permitting stock and sale.

Case No.20. M/s. Essar Power M.P. Ltd, Mumbai
F.No. 01/89/180/07/AM12/PC-2(A)/PRC
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for import of left hand drive Rear Dump Truck under EPCG scheme for mining.

The committee noted that the dumpers imported by the firm are new goods and not second hand goods. It was noted that these goods were allowed for the mining sector under EPCG scheme. The issue therefore before PRC was to grant exemption from the provisions of Para 2 (II) a, 2 (II) b, 2 (II) c and (7) of the ILN of Chapter 87 of ITC (HS) classification. The committee decided to relax the aforesaid conditions. Any other condition pertaining to EPCG which may be required to be relaxed in the instant case may be decided in EPCG Division.

Case No.21. M/s. Essar Project (I) Ltd, Mumbai
F.No. 01/89/180/08/AM12/PC-2(A)/PRC
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for import of 10 nos of left hand drive Rear Dump Truck under EPCG scheme for mining.

The committee noted that the dumpers imported by the firm are new goods and not second hand goods. It was noted that these goods were allowed for the mining sector under EPCG scheme. The issue therefore before PRC was to grant exemption from the provisions of Para 2 (II) a, 2 (II) b, 2 (II) c and (7) of the ILN of Chapter 87 of ITC (HS) classification. The committee decided to relax the aforesaid conditions. Any other condition pertaining to EPCG which may be required to be relaxed in the instant case may be decided in EPCG Division.

Case No.22. M/s.Pearl Insulations Pvt, Ltd,
F.No. 01/60/162/517/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for waiver of bill of export requirement for purpose of redemption of advance authorizations.

The committee noted that since bill of export was prescribed under the SEZ rules, this aspect may be taken up on file with DOC.

Case No.23. M/s.Alembic Ltd,

F.No. 01/60/162/1684/AM11/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 3 advance authorization no.3410008652 dt.6.10.2003 2) 3410007506 dt.2.6.2003 and 3) 3410007790 dt.3.7.2003 for redemption purpose.

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 3 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.24. M/s. Jindal Poly Films Ltd, Delhi
F.No. 01/60/162/1730/AM11/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 2 advance license no.P/L/0500649 dt.17.2.1998 and 0510038908 dt.22.6.2001

The Committee noted the request of the firm and decided to reject as the gap between the above authorizations is substantial and the Committee therefore did not agree to club these authorizations.

Case No.25. M/s. Ravin Cables Ltd, Mumbai
F.No. 01/60/162/294/AM12/EFGC (PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of 6 advance authorization no. 1) 0310424864 dt. 29.3.2007, 2) 0310436998 dt. 20.7.2007, 3) 0310441466 dt, 31.08.2007, 4) 0310454672 dt.19.12.2007, 5) 0310453355 dt.10.12.07 and 6) 0310454147 dt.14.12.2007.

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 6 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.26. M/s.Sanchi Chemicals Pvt, Ltd, Indore
F.No. 01/60/162/709/AM12/EFGC(PRC)

PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for Revalidation of advance authorization no.1110016669 dt.10.1.2008.

The Committee noted the request of the firm and rejected the request as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.27. M/s.Doshion Ltd, Ahmedabad
F.No. 01/60/162/713/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0810070812 dt.19.3.2008.

The Committee noted the request of the firm and rejected the request as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.28. M/s. Doshion Ltd, Ahmedabad
F.No. 01/60/162/726/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request revalidation of advance authorization no.0810070924 dt.27.3.2008.

The Committee noted the request of the firm and rejected the request as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.29. M/s.Sadhana Nitro Chem Ltd, Mumbai
F.No. 01/60/162/718/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for EOP of advance authorization no.0310452357 dt. 3.12.2007.

Withdrawn

Case No.30. M/s.The Alleppey Company Ltd, Allepey
F.No. 01/60/162/720/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for EOP of advance authorization no.1010029228 dt.31.3.2008.

The Committee noted the request of the firm and decided to grant EOP extension by 6 months from the date of communication. However, revalidation request for imports is rejected. However the extension of 6 months has been granted to enable the firm to fulfil exports to an extent of imports already made. RA may verify EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.31. M/s.SNF India Ltd, A.P.
F.No. 01/60/162/724/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0910032424 dt.18.12.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.32. M/s. SNF India Ltd. Medak
F.No. 01/60/162/722/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request revalidation of advance authorization no.0910030411 dt.1.6.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.33. M/s. SNF India Ltd. Medak
F.No. 01/60/162/721/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for policy relaxation in respect of advance authorization no. 0910030954 dated 20.07.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.34. M/s. SNF India Ltd. Medak
F.No. 01/60/162/725/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0910030878 dt.13.7.2007

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.35. M/s. SNF India Ltd. Medak

F.No. 01/60/162/723/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0910032430 dt.19.12.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.36. M/s.Narendra Plastic Pvt, Ltd, Mumbai
F.No. 01/60/162/719/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.0310496620 dt.5.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.37. M/s.Best Value Chem Pt, Ltd, Baroda
F.No. 01/60/162/710/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance authorization no.3410022945 dt.17.12.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm under Para 2.5 of FTP.

Case No.38. M/s. STI Industries, Mumbai
F.No. 01/60/162/717/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for EOP of 2 advance authorization no.0310434407 dt. 28.06.2007 and 0310311029 dt. 6.1.2005

The Committee considered the request and decided to extend EOP against the advance authorization no. 0310434407 dt. 28.06.2007 for 6 months from the date of communication subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also noted the request for EOP extension for Advance Authorization No. 0310311029 dt. 6.1.2005 and rejected the same as the firm has approached too late.

Case No.39. M/s. Ruchi Strips and alloys Ltd., Indore
F.No. 01/60/162/716/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011

Subject:- Request for revalidation of 2 advance authorization no.1110018722 dt.16.10.2008 and 1110018706 dt. 16.10.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.40. M/s. Geltec Pvt Ltd., Mumbai
F.No. 01/60/162/709/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for relaxation from the conditions of re-export/ destruction of the duty free inputs and grant them condonation in respect of advance license no. 0310430496 dt. 24.05.2007.

The Committee noted the request and decided that it may be checked whether glycerine has been imported from unregistered sources and also whether if it has been fully accounted for in the export product further. It may also be checked whether import of glycerine would also require the pre-import condition under PC-9.

Case No.41. M/s. IND Metal Extrusions Pvt. Ltd., Delhi
F.No. 01/60/162/711/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of DFIA no.0510231795 dt.28.11.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.42. M/s. Contronics Office Equipments Pvt Ltd., Thane
F.No. 01/60/162/712/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of 6 months from the date of endorsement against advance authorization no.0310464582 dt.12.03.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.43. M/s. Zenith Birla (India) Ltd., Mumbai.
F.No. 01/60/162/714/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for 2nd revalidation for further six months against advance authorization no. 0310499903 dt. 24.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.44. M/s. Amulya Exports Limited
F.No. 01/60/162/1060-1071/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of DFIA Nos. 1110015068 dt. 16.3.07 (ii) 11100156069 dt. 16.3.07 (iii) 1110015070 dt. 16.3.07 (iv) 1110015071 dt. 16.3.07

The committee noted that the firm has represented against the rejection already done in PRC Meeting No. 14/AM12 dated: 12.07.2011. The committee observed that the firm had chosen to import only after obtaining EODC. It was further noted that the firm themselves took sufficient time to obtain BRCs and also the clarifications regarding the description of exported goods mentioned by them on the shipping bills which were quite different from what was mentioned on the DFIAs. The firm has also stated that in the last few days of the DFIA validity, there was delay by customs also on account of data transmission error. The committee noted that the delay in the instant case on utilization of DFIAs has essentially happened because of the judgment made by the firm and their own choice of writing a different description of the product on the shipping bill. At no point of time there was any direction to the firm not to undertake imports under these DFIAs It was further noted that DFIAs have already been endorsed with transferability and keeping in view all facts, the aforesaid 4 DFIAs can not be revalidated. The committee rejected the request of the firm.

Case No.45. M/s. ACE Manufacturing Systems Limited Mumbai
F.No. 01/60/162/1644/AM11/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Redemption of advance licence No. 0710054538 dt. 16.11.2007

Deferred.

Case No.46. M/s. Amsal chem. Limited
F.No. 01/60/162/1595/AM11/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for clubbing of two advance licence no. 3410017043 dt. 3.10.2006 & 3410019294 dt. 27.7.2007

The committee noted that as per Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been empowered to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization sought to be clubbed. As such, this case could have been considered at the level of RA also. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may grant necessary extension in EO required with the stipulated composition fee for clubbing and regularization. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.47. M/s. Exotica International Mumbai
F.No. 01/60/162/735/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Revalidation of DFIA no.0210121066 dt. 16.12.2008

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.48. M/s. SKY Industries Limited Mumbai
F.No. 01/60/162/715/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation advance license no. 0310478572 dt. 14.7.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.49. M/s. Vardhaman Mumbai
F.No. 01/60/162/523/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for regularize the shipping bill of advance licence no. 03101036556 dt. 3/5/2002

The Committee rejected the request of the firm as the authorization is too old and can be considered for the EOP extension sought for. It was decided that the case may be finalized as per the relevant provisions of the FTP in cases of such default.

Case No.50. M/s. Balmer Lawrie-Van Leer Limited Tamilnadu
F.No. 01/60/162/734/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Request for revalidation of advance licence no. 0410097966 dt. 13/8/2008

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.51. M/s. Medreich Limited Bangalore
F.No. 01/60/162/730/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011

Subject:- EOP extension of advance licence 0710061378 dt. 27.11.2008

The Committee decided to extend EOP against the aforesaid advance authorization for two months upto 01.08.2009 i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.52. M/s. Medreich Limited Bangalore
F.No. 01/60/162/728/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- EOP extension of advance licence 0710060470 dt. 16.10.2008

The Committee decided to extend EOP against the aforesaid advance authorization for one month upto 29.05.2009 i.e. total 7 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.53. M/s. Medreich Limited Bangalore
F.No. 01/60/162/729/AM12/EFGC(PRC)
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- EOP extension of advance licence 0710064567 dt. 06.05.2009

The Committee decided to extend EOP against the aforesaid advance authorization for one month upto 18.12.2009 i.e. total 7 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.54. M/s. Chenab Impex P. Limited Mumbai
F.No. 01/53/8/315/AM12/C-25/IC
PRC Meeting No. 27/AM12 dated: 01.11.2011
Subject:- Deletion of actual user condition for import of Rice.

The committee considered and approved the deletion of actual user condition on the import authorization for import of 3000 Kgs. of Thai Jasmine Rice.

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